MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 214 Imphal, Thursday, December 4, 2025 (Agrahayana 13, 1947)

GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

ORDERS BY THE GOVERNOR: MANIPUR
Imphal, the 3rd December, 2025

No. 4/40/2021-Judl/L/e-file No. Judl-303/7/2022-SEC-LAW-Part(1): In compliance of the directions of the Hon'ble Supreme Court of India passed in SLP (Crl.) No.(s) 4276 of 2025 and in supersession of earlier Order of even number dated 01.12.2025, the Governor of Manipur, in consultation with the Chief Justice of the High Court of Manipur is hereby pleased to establish the following Special Court to be the Special Court Manipur for NIA cases for trial of offences under any or all of the enactment specified in the schedule of the National Investigation Agency Act, 2008 (34 of 2008)within the territorial jurisdiction at column (III) as given in the SCHEDULE below:-

SCHEDULE

SL. No.	Name of Court	Territorial Jurisdiction	Place of Sitting	Date of functional
(I)	(II)	(III)	(IV)	(V)
1.	Special Court Manipur for NIA cases	Whole of Manipur	Thoubal District Court Complex, Thoubal	08/12/2025

2. The expenditure is debitable from the relevant Head of Account of Civil & Sessions Courts, under Demand No. 26 - Administration of Justice under HOD & DDO of District & Sessions Court, Thoubal.

3. This issues with the approval of the State Cabinet in its decision taken on 15/12/2023 and with concurrence of DP vide their U.O. No. 281/2023-2024/DP dated 04/03/2024 and with the concurrence of Finance (PIC) Department vide their U.O. No.239/2023-2024/FD(PIC) dated 08/02/2024.

By orders & in the name of Governor,

ARUN KUMAR SINHA,
Principal Secretary (Law),
Government of Manipur.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
Date: 04-12-2025 15:45:48